

Seventeenth Loksabha

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Title: Need to remove GST on devices used by differently abled persons.

SHRIMATI PRATIMA MONDAL (JAYNAGAR): Sir, I would like to draw the attention of the House to an important issue. For persons with disability, assistive devices ensure personal mobility, communication, and often mean a difference between a life of seclusion and a life of activity. Being able to lead a normal life, and even beyond that, winning medals for our country is their birth right. But imposition of GST ranging between 5 per cent and 18 per cent has become a hurdle. Instead of assisting them, Government is making their life harder, the extent of which is visible in every State. This approach of the Government has compelled a huge number of people to stop using or switching over to basic prosthetic equipment.

There are pleas from several thousands of people including Paralympic athletes, be it Manisha Singh, or Neeraj George of Kerala, who seek removal of GST on prosthetic equipment. According to him, his five-year-old dream was achieved with a lot of pain only for a reason that he wanted to prove that differently abled persons without prosthetic limbs can achieve their dreams. And you are charging GST on prosthetic equipment. ...(*Interruptions*)

माननीय अध्यक्ष : श्री कुलदीप राय शर्मा को श्रीमती प्रतिमा मण्डल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।

डॉ. किरिट पी. सोलंकी – उपस्थित नहीं ।

श्री राजेन्द्र धेड्या गावित ।

